

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD**

DIVISION BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 30531 OF 2017

(Arising out of **Order-in-Original** No. HYD-EXCUS-003-COM-074-16-17, dated 27.12.2016 passed by Commissioner of Customs, Central Excise & Service Tax, Hyderabad)

**Andhra Pradesh Special
Protection Force**

H.No. 6-14-37, Arundel Pet,
14/15 Line, Guntur,
Andhra Pradesh – 522 002.

..... Appellant

VERSUS

**Commissioner of Service Tax
Service Tax Commissionerate**

11-5-423/1/A, Sitaram Prasad Towers,
Red Hills, Hyderabad,
Telangana – 500 004.

.....Respondent

APPEARANCE:

for the Appellant
Shri Bhanu Kiran, Authorised Representative for the Respondent

**CORUM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING: September 29, 2021

FINAL ORDER NO. A/30299/2021

JUSTICE DILIP GUPTA

It is pointed out that the matter has been settled under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. The Appeal, therefore, stands dismissed as withdrawn.

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
MEMBER (TECHNICAL)**

JAYA